

(ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-113/77 for (i) and (ii)]

II. (i) Ninth Annual Report and Accounts of the Electronics Corporation of India Limited, Hyderabad, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-113/77 for (i) and (ii)]

III. (i) Ninth Annual Report and Accounts of the Uranium Corporation of India Limited, Jaduguda, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-113/77 for (i) and (ii)]

IV. (i) Twenty-sixth Annual Report and Accounts of the India Rare Earths Limited, Bombay, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-113/77 for (i) and (ii)]

Report (1975-76) and Accounts of the Poompuhar Shipping Corporation Limited, Madras and related papers

SHRI MORARJI R. DESAI: Sir, I also to beg lay on the Table a copy each in (English and Hindi) of the following papers:

(i) Second Annual Report and Accounts of the Poompuhar Shipping Corporation

Limited, Madras, for the year ended the 31st March, 1976, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon, under sub-section (3) of section 619A of the Companies Act, 1956, read with sub-clause (iv) of clause (c) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu.

(ii) Statement giving reasons for the delay in laying the paper mentioned at (i) above.

[Placed in Library. See No. LT-167/77 for (i) and (ii)]

Notifications under All India Services Act, 1951

SHRI MORARJI R. DESAI: Sir, I also beg to lay on the Table the following papers:

I. A copy each (in English and Hindi) of the following Notifications of the Cabinet Secretariat (Department of Personnel and Administrative Reforms), under sub-section (2) of section 3 of the All India Services Act, 1951:

(i) Notification G.S.R. No. 93(E), dated the 26th February, 1977, publishing the Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1977. [Placed in Library See No. LT-230/77]

(ii) Notification G.S.R. No. 243, dated the 26th February, 1977, publishing the Indian Forest Service (Pay) Amendment Rules, 1977.

(iii) Notification G.S.R. No. 97(E), dated the 28th February, 1977, publishing the Indian Police Service (Pay) Third Amendment Rules, 1977.

(iv) Notification G.S.R. No. 98(E), dated the 28th February, 1977 publishing the Indian Police Service (Pay) Second Amendment Rules, 1977.

(v) Notification G.S.R. No. 99(E), dated the 28th February, 1977, publishing the Indian Police Service (Pay) First Amendment Rules, 1977.

(vi) Notification G.S.R. No. 358, dated the 19th March, 1977, publishing the All India Services (Discipline and Appeal) Amendment Rules, 1977.

(vii) Notification G.S.R. No. 119(E), dated the 22nd March, 1977, publishing the Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1977. [Placed in Library. See No. LT-115/77 for (i) to (vii)].

II. A copy each (in English and Hindi) of the following Notifications of the Cabinet Secretariat (Department of Personnel and Administrative Reforms), under sub-section (2) of section 3 of the All India Services Act, 1951:

(i) Notification G.S.R. No. 883(E), dated the 18th November, 1976, publishing the Indian Police Service (Appointment by Promotion) Third Amendment Regulations, 1976.

(ii) Notification G.S.R. No. 1678, dated the 4th December, 1976, publishing the Indian Police Service (Recruitment) Third Amendment Rules, 1976.

(iii) Notification G.S.R. No. 124, dated the 29th January, 1977, publishing the Indian Forest Service (Cadre) First Amendment Rules, 1977.

(iv) Notification G.S.R. No. 285, dated the 5th March 1977, publishing the Indian Police Service (Cadre) First Amendment Rules, 1977. [Placed in Library. See No. LT-115/77 for (i) to (iv)].

Government of Tamil Nadu Notification and other related papers

SHRI MORARJI R. DESAI: Sir, I also beg to lay on the Table a copy

(in English and Hindi) of the Government of Tamil Nadu Notification G.O.Ms. No. 2520, Home (Transport-I), dated the 27th October, 1976, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with sub-clause (iv) of clause (c) of the Proclamation, dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu, together with a Statement giving reasons for the delay in laying the Notification. [Placed in Library. See No. LT-114/77]

Government of Tamil Nadu Notification and other related papers

SHRI MORARJI R. DESAI: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Government of Tamil Nadu, under sub-section (2) of section 25 of the Tamil Nadu Motor Vehicles Act, 1974, read with sub-clause (iv) of clause (c) of the Proclamation, dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu, together with a statement giving reasons for the delay in laying the Notifications:

(i) Notification G.O.Ms. No. 2341, Home (Transport-I), dated the 13th October, 1976.

(ii) Notification G.O.Ms. No. 2479, Home (Transport-I), dated the 13th October, 1976.

(iii) Notification G.O.R. No. 4074, Home (Transport-I), dated the 20th October, 1976.

(iv) Notification G.O.Ms. No. 2722, Home (Transport-I), dated the 24th November, 1976.

(v) Notification G.O.Ms. No. 2732, Home (Transport-I), dated the 24th November, 1976.

(vi) Notification G.O.Ms. No. 2885, Home (Transport-I), dated the 8th December, 1976.